THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) to (d) DDA has reported that it had allotted 2 plots to the Sadhu Vaswani Mission in Shantiniketan colony one for a Primary School and the other for a Nursery School. The Primary School was upgraded to the Higher Secondary level. Allotment of the plot for the Nursery School has since heen cancelled by the Lt. Governor and the Mission has been asked to hand over the possession of the plot to the DDA. No penal licence fee is recoverable because there was a stay order against dispossession.

(e) Yes Sir. The matter was taken up with the DDA and the allotment of the plot for the Nursery School has since been cancelled as stated above.

Transfer of water connections

1072. SHRI MOHD. KHALEELUR RAHMAN : Will the Minister of UR-BAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the dilatory tactics used by the Revenue Deparment of the Delhi Water Supply Undertaking of the Municipal Corporation of Delhi in the transfer of water connections and the security related thereto in the names of widows after the death of their husbands even in the case of DDA flats ;

(b) whether the said Department, particularly, its Offices in Greater Kailash Opposite Sadiq Nagar does not even supply format of the Affidavit to be submitted by these widows;

(c) what are the difficulties which lie in the way of the Delhi Water Supply Undertaking to get these forms printed and supply them on cash payment;

(1) whether representations made to Chief Engineer (Water) are not even acknowledged; and

(e) what is the number of such cases peading in the above Office since last year and how many out of these related to East of Kailash DDA Flats and by when they would be cleared ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN) : (a) No such case has come to the notice of Government.

(b) No affidavtt is required for transfer of water connection and nor has any format been prescribed, to Questions

(c) Does not arise in view of reply to (b) above.

(d) Delhi Water Supply & Sewage Disposal Undertaking has reported that every effort is made to attend to the representations and these are attended to and mon'tored regularly at the level of Director (Revenue).

(e) 4 cases (including 1 pertaining to DDA flats in East of Kailash) are pending in the Greater Kailash Office of the Delhi Water Supply & Sewage Disposal Undertaking becaure of non fulfilment

हरिजनों, ग्रादिवासियों तथा महिलाग्रों पर किए गए हमले तथा श्रास्वाखार

1073. श्रीमती सरसा मोहेक्यरी : क्या कल्पाण मंती यह बताने की कुपा करेंगे कि हरिजनों श्रीर आदिवासियों पर किये गये हमलों तथा अत्धाचारों, दिशेषत: ऐसे मामलों का जो पिछले तीन दर्षों के दौरान महिलाश्रों पर दिये गये अत्याचारों से संबंधित है, का कारणों सहित राज्यवार ब्यौरा क्या है ?

धम एवं कस्याण मंत्री (थी राम विलास पासवान) : पिछले तीन दर्षों के दौरान अनुसुचित जातियों तथा अनुसुचित जनआतियों पर किए गए प्रत्याचारां के राज्यवार ब्यौरे संलग्न दो विवरणों (प्रनुसुचित जाति के लिए—जिदरण-I तथा प्रनुसुचित जनजाति के लिए जिवरण-II) में दिए गए हैं। महिलाग्रौं के जिख्छ बलात्कार को छोड़कर प्रन्य प्रपराधा की प्रलग सांछियकीय सुचना उपलब्ध नही है।

(देखिए परिशिष्ट 154, अनुपत संख्या-50 मीर 51)

शिक्षा प्रसार इत्यादि के माध्यम से अनुसूचित जात्तियों तथा अनुसूचित जन-जातियों में सुजित जागरूकता के कारण वे अपने ग्रधिकारों पर जोर दे रहे हैं तथा अन्यों द्वारा इसे ठीक नहीं समझा जा रहा है। जब भी वे अपने प्रधिकारों पर अड़ते हैं तथा अपने शिरुद अस्तुक्यता की प्रथा का विरोध करते हैं या सॉबिधिक न्यूनलम मजदूरो मांगते हैं या किसी प्रकार of the prescribed formalities prerequisite to the transfer of water connections in the name of applicant. की बेगार और जबरन मजदूरी से इंकार करते हैं तो निहित स्वार्थ उन्हें धमकाते हैं तथा आतंकित करते हैं । जब अनुसुचित जातियां तथा अनुसूचित जनजातियां प्रभने स्वाभिमान या अभनी महिलाओं के सम्मान के परिरक्षण का प्रयास करते हैं तो वे शक्तिशाली और प्रभावपूर्ण लोगों को अखरने लगते हैं । अनुसूचित जाति तथा अजुसूचित जनजाति द्वारा सरकर की ओर से उन्हें जाबंटित भूमि पर व्यवसाय तथा इषि को भी सहन नहीं किया जाता है तथा प्रायः ये लोग निहित स्वार्थों के हमलों के शिकार हो जाते हैं ।

Allotment of land to Group Housing Cooperative Societies

1014. SHRI S. S, AHLUWALIA : Will the Minister of URBAN DEVE-LOPMENT be pleased, to state :

(a) the names of total Group Housing Co-operative Societies registered with Delhi Development Authority to whom Government propose to allot the land in Delhi;

(b) whether any demarcation of land to these societies has since been made by the DDA; and

(c) if so, the society-wise details thereof and if riot, the reasfcns for not allotting the land ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN) : (a) Out of a total of2027 societies registered with the Registrar of Cooperative Societies, verified lists, in respect of 927 Cooperative Group Housing Societies have been referred to the DDA for allotment of .land. The details of- these societies are enclosed as per Annexure (*See* Appendix' GLIV, Annexure* No. 52).

(b) No, Sir.

(c) Due to non availability of developed land. *

Attitude of CPWD with Residents 'Association in Delhi

1075. SHRI MENTAY PADMANA-BHAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the CPWD has taken a casual attitude to representations been received from Resident Association in various' Gavernment housing; colonies ;

to Questions

(b) how many representations are pending from Curzon Road Residents Association (CRARA);

(c) what steps are being taken to ensure that CPWD maintains close liaison with such associations;

(d) what measures are being taken to redress their grievances ; and

(e) the details of directions being given to CPWD to maintain better co-ordination with Residents' Associations ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN) : (a) No, Sir. The representations are given due attention.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) and (d) Frequent meetings are held with the residents associations to understand and solve their pbroblems. Besides this, site inspections are also conducted by departmental officers for ensuring proper maintenance of the residents. Complaints Registers maintained in the Enquiry Offices are reviewed by senior officers from time to time to ensure prompt attention to complaints.

(e) Directions have been given to the CPWD authorities to hold meetings with the Residents' Associations at least once in three months.

Definition of regularised unauthorised Colony

1076. SHRI CHATURANAN MISH-RA : Will the Minister of URBAN DEVELOPMENT be pleased, to state:

(a) whether a large number of unauthorised colonies in Delhi have been regularised and are still, referred to as regularised unauthorised colonies;

(b) if so, the reasons therefor ; and

(c) what are the legal formalities Government have to. complete to remove the word 'unauthorised' ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN) : (a) Yes, Sir.'

(b) They have come to be known by this name on account of the fact that they were established in an un "authorised manner initially and were regularised subsequently.

(c) The owners have to get their individual Structures regularised by the local authority. , ' .